NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/15/2017

NAME OF THE PETITIONER(S)

: RINKU ROY

NAME OF THE RESPONDENT(S)

: RIUJAS MANAGEMENT CONSULTANTS PVT LTD +

1

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

c lubor D'cha

Rounsel to Respondent 182 ORDER

C. Short & English

Ms Aruna Ganesh, counsel for petitioner alongwith the petitioner in person present. Shri Ruban D'silva, representing counsel for R1 & R2 present. Counsel for petitioner submitted that the petitioner is holding 50% of the shares of R1 company and is also the director of the company and alleged various acts of oppression and mismanagement including siphoning of funds by way of diverging funds to another entity which has been started by R2. After hearing the counsel for petitioner, we are satisfied that the petitioner has satisfied the requirements under Sec. 244 of the Companies Act, 2013. Therefore, we admit the petition for hearing. Counsel for respondents is directed to file counter to the CP. Put up on 13.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy) Member (Judicial)